

CC No : 07/2017
RC No. : DAI-2017-A-0010
Branch : ACB/CBI/Delhi
U/S : 120B IPC r/w Sec.7,r/w 13(1)(d) of P.C.
Act 1988 with substantive offences thereof
CBI Vs. Dhani Ram Mehto & Anr.

05.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Accused No.1 Dhani Ram Mehto alongwith
his Ld. Counsel Sh. Manoranjan.
None for accused no.2, Satvir Singh.


No one is present for accused no 2, Satvir Singh. Issue notice to Counsel for accused no. 2 through whatsapp and email.

Put up on 03.09.2020 for PE.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/05.08.2020